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CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.2753 of 1999

New Delhi, this 26th day of April 2001

HON'BLE SHRI S. R. ADIGE, VICE CHAIRMAN(A)
HON'BLE DR. A. VEDAVALLI, MEMBER(J)

1. All India Central Civil Accounts Service Junior Accounts Officers' Association (Recognised) Through its Secretary General Room No.202 16/11 Jamnagar House New Delhi
2. Shri R.C. Khullar Jr. Accounts officer S/o late J.R. Khullar R/o 11-D Kotla Feroz Shah New Delhi-2 ... Applicants

(By Advocate: Ms. Anuradha Priyadarshini for M/s Sikri & Company)

versus

1. Union of India, Through its Secretary Ministry of Urban Affairs & Employment Nirman Bhavan New Delhi
2. The Chief Controller of Accounts Ministry of Urban Affairs & Employment, Nirman Bhavan New Delhi.
3. Government of National Capital Territory of Delhi Through its Chief Secretary 5 Sham Nath Marg Delhi
4. The Secretary, P.W.D. Government of National Capital Territory of Delhi Vikas Bhawan, I.P.Estate New Delhi
5. The Principal Secretary (Fin.) Government of National Capital Territory of Delhi 5 Sham Nath Marg Delhi ... Respondents

(By Advocate: Shri V.S.R.Krishna for respondents 1&2.)

ORDER(Oral)

By Shri S.R.Adige, VC(A)

Heard Ms. Anuradha Priyadarshini, applicants' counsel and Shri V.S.R. Krishna, counsel for respondents-1&2 on OA.

2. It has been brought to our notice that an identical OA bearing No.1339/94 stands disposed of by order dated 23.8.1996. It is stated that the aforesaid order has been challenged in the Hon'ble Supreme Court vide Civil Appeals Nos.2971-2973 of 1997 which is awaiting adjudication. Thereafter OA.1678/97 filed by similarly situated applicants has also been disposed of in terms of order dated 23.8.1996 (supra)

3. Under the circumstances, present OA also is disposed of in terms of order dated 23.8.1996 (^{which} ~~shall be~~ ^{up to}) which is subject to the outcome of the aforesaid S.L.P. before the Hon'ble Supreme Court.

4. Meanwhile, impugned order dated 29.10.1999 (Annexure A-1) should not be implemented in regard to applicant no.2 and other similarly situated persons by respondents till the outcome of the aforesaid S.L.P.

5. OA is disposed of accordingly. No order as to costs.

(Dr.A.Vedavalli)
Member(J)

S.R.Adige
(S.R.Adige)
Vice Chairman(A)

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